

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DHANLAXMI ELECTRICALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Dhanlaxmi Electricals Private Limited
2.	Date of incorporation of Corporate Debtor	09.02.2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, under the Companies Act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U74900MH2015PTC261718
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 66A, Office 905, 9th Floor Sector-11, CBD Belapur, Thane, Navi Mumbai, Maharashtra, India, 400614
6.	Insolvency commencement date in respect of corporate debtor	26.08.2025
7.	Estimated date of closure of insolvency resolution process	22.02.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dhaval Jitendrakumar Mistry Reg No: IBBI/IPA-001/IP-P-01853/2019-2020/12849
9.	Address and e-mail of the interim resolution professional, as registered with the Board	9-B, Vardan Complex, Near Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad, Gujarat, 380009 Email – cadhavalmistry@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4th Floor, Oriental Mansion Building Extn. Next to Woodsside Inn Restaurant, Opp. Regal Cinema, Madame Cama Road, Near Dr Ambedkar Statue Chowk, Colaba, Mumbai, Maharashtra – 400001 Email- cirp.dhanlaxmi@gmail.com
11.	Last date for submission of claims	09.09.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Dhanlaxmi Electricals Private Limited on 26.08.2025.

The creditors of Dhanlaxmi Electricals Private Limited are hereby called upon to submit their claims with proof on or before 09.09.2025 to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading proofs of claim shall attract penalties



Dhaval Jitendrakumar Mistry,
Interim Resolution Professional of
Dhanlaxmi Electricals Private Limited (in CIRP)
Regn No.: IBBI/PA-001/IP-P-01853/2019 -2020/12849
AFA valid till 31-Dec-25

Reg. Add: 9-B, Vardan Complex, Near Vimal House, Lakhudi Circle,
Navrangpura, Ahmedabad, Gujarat, 380009
Email – cadhavalmistry@yahoo.com

Date: 29.08.2025
Place: Mumbai